COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 88, 247 & 922 OF 2018 IN APPEAL NO. 19 OF 2018

Dated: 24th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Gurha Thermal Power Company Ltd. & Ors. Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Roohina Dua Mr. Cheitanya Madan Mr. Kaushik Saha

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal

Mr. Shubham Arya for R-1 to 4

Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-5

<u>ORDER</u>

IA No. 922 of 2018

(for condonation of delay in filing rejoinder)

The learned counsel, Mr. Sanjay Sen, appearing for Appellant submitted that there is a delay of 27 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

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List this matter on <u>09.08.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member